

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 255
ANSWERED ON 24.03.2025

ATTACKS ON MINORITIES

*255. DR. JOHN BRITTAS:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is any centralised database maintained on attacks against minorities, similar to the database/register maintained for crimes against Scheduled Caste and Scheduled Tribe communities;
- (b) if not, the reasons for not maintaining such a database despite concerns over targeted violence against minorities; and
- (c) the details of the number of attacks on minorities reported in the country, year-wise and State-wise, during the last three years?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRI KIREN RIJU)

(a), (b) and (c): A Statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *255 FOR ANSWER ON 24.03.2025 REGARDING 'ATTACKS ON MINORITIES' ASKED BY DR. JOHN BRITTAS

(a) & (b): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities and their places of worship rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

Government of India monitors the internal security and law and order situation in the country and assists the State Governments in case of major law and order problems by deploying Central Armed Police Forces (CAPF) on the request of State Governments. Besides, Government of India issues appropriate advisories from time to time to maintain peace, public tranquillity and harmony.

The Ministry of Minority Affairs specifically implements various schemes across the country for socio-economic and educational empowerment of the six (6) centrally notified minority communities. These schemes are meant for the weaker segments of minority communities.

Further, National Commission for Minorities, a statutory body under the Ministry was established under the NCM Act, 1992. The functions of the Commission mentioned in Section 9 (1) of the National Commission for Minorities Act, 1992 are inter-alia, evaluation of progress of development of minorities, monitoring the working of safeguards for the minorities, looking into the complaints and deprivation of rights and safeguards of the minorities, conduct studies, research and analysis on the issues relating to socio-economic and educational development of minorities, etc.

Moreover, it is not the mandate of the Ministry to maintain centralized database related to offences against minorities in the country. However, the Commission maintains records of the petitions received which may include instances of attacks on minorities through a dedicated Complaint Management System. These petitions are taken up with the appropriate authorities as part of the Commission's functions.

(c): The total number of petitions received in the National Commission for Minorities related to instances of attacks on minorities since 2021-22 onwards as per State/UT -wise is at Annexure-I. The Commission took them up with the concerned authorities/State Governments for necessary action.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *255 FOR ANSWER ON 24.03.2025 REGARDING 'ATTACKS ON MINORITIES' ASKED BY DR. JOHN BRITTAS

Year-wise and State/UT-wise number of petitions received by the Commission on Attacks on Minorities Since 2021-22"

State/UT	Year			
	2021-22	2022-23	2023-24	2024-25
Andaman & Nicobar islands	0	0	0	0
Andhra Pradesh	0	1	0	0
Arunachal Pradesh	0	0	0	0
Assam	0	0	0	0
Bihar	2	1	0	0
Chandigarh	0	0	0	0
Chhattisgarh	0	1	0	1
Daman & Diu and Dadar Nagar & Haveli	0	0	0	0
Delhi	16	4	5	9
Goa	0	0	0	0
Gujarat	1	0	1	0
Haryana	2	2	2	1
Himachal Pradesh	0	0	1	0
Jammu & Kashmir	0	1	0	0
Jharkhand	1	0	0	0
Karnataka	3	3	0	0
Kerala	1	1	2	2
Ladakh	0	0	0	0
Lakshwdeep	0	0	0	0
Madhya Pradesh	4	2	2	0
Maharashtra	1	0	5	4
Manipur	0	0	0	0
Meghalaya	0	0	0	0
Mizoram	0	0	0	0
Nagaland	0	0	0	0
Odisha	0	0	1	2
Puducherry	0	0	0	0
Punjab	0	0	4	3
Rajasthan	1	1	1	1
Sikkim	0	0	0	0

Tamil Nadu	0	0	0	1
Telangana	1	0	1	1
Tripura	1	0	0	0
Uttar Pradesh	13	9	4	3
Uttrakhand	1	0	1	1
West Bengal	3	4	0	0
Total	51	30	30	29
